

**LOK SABHA**  
**UNSTARRED QUESTION No. 2641**  
**TO BE ANSWERED ON 22<sup>nd</sup> December, 2022**

**Export of MS & HSD**

2641. SHRI MARGANI BHARAT:

**पेट्रोलियम और प्राकृतिक गैस मंत्री**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Indian Oil Corporation Ltd. (IOCL), Bharat Petroleum Corporation Ltd. (BPCL) and Hindustan Petroleum Corporation Ltd. (HPCL) export the Motor Spirit (MS) Petrol and High Speed Diesel (HSD) to any country other than Nepal and Bhutan and if so, the details during the last five years;
- (b) whether OMCs resort to export even when there is demand of these products in country and if so, the reasons therefor;
- (c) whether it is profitable to export MS and HSD fuel in compare to Refinery Transfer Price (RTP) and if not, the reasons therefor; and
- (d) whether the new authorisation entity of motorist fuels marketing has applied to Government OMCs for supply of MS and HSD and if so, the reasons for non-supply of MS and HSD till date?

**ANSWER**

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री**  
**(श्री रामेश्वर तेली)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS**  
**(SHRI RAMESWAR TELI)**

(a): The details of export of Motor Spirit (MS) (Petrol) and High Speed Diesel (HSD) Fuel by Indian Oil Corporation Ltd. (IOCL), Bharat Petroleum Corporation Ltd. (BPCL) and Hindustan Petroleum Corporation Ltd. (HPCL) to countries other than Nepal and Bhutan during last five years are as under:-

(Quantity in TMT)

Product	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022
MS	222	225	0	276	668
HSD	2060	1356	2185	1985	1994
Source: IOCL, BPCL & HPCL; TMT: Thousand Metric Tonne					

(b): The Public Sector Oil Marketing Companies (OMCs) export surplus MS and HSD to other countries only after meeting domestic demand in the country.

(c): Profitability of exporting Motor Spirit (MS) and High Speed Diesel (HSD) compared with Refinery Transfer Price (RTP) depends on prices actually quoted by the buyer on export tenders and the RTPs prevalent during export period as RTP pricing cycle and export price cycles are different.

(d): Authorisation of transportation fuels marketing to an entity is a permission granted to sell such fuels. Such authorisation does not create any obligation/commitment on Government/Public Sector OMCs to sell/supply transportation fuels to these entities. Public Sector OMCs have informed that new entities authorised under Marketing Resolution dated 08.11.2019 have approached them with requests for supplies of MS&HSD. However, with no surplus quantity of MS&HSD being available as per current and projected demand, requests made by new entities could not be considered by Public Sector OMCs.

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